

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 33/AM13
SCHEDULED TO BE HELD ON 14.11.2012
(HELD ON 12.11.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 33/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 14.11.2012 (held on 12.11.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 32/AM13 held on 08.11.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-163	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00439/AM04/DES-VII	Status:
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NC No.: 33/AM13 Dated: 12.11.2012	Adv. Lic. No. 0710025390 dated 17.11.2003	RLA F. No. 07/24/040/00438/AM04	Deferred
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Request: **Amendment in the description of Import Item No. 5.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 16.08.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-164	SHALIMAR PAINTS LTD.	HQ F. No. 01/87/050/00480/AM08/DES-VII	Status: Deferred
NC No.: 33/AM13 Dated: 12.11.2012	Adv. Lic. No. 0310449522 dated 07.11.2007	RLA F. No. 03/95/040/01427/AM07	

Request: **Fixation of adhoc norms for the export product “Primer, Zinc Rich Epoxy; Epigard HS Zinc Rich Primer”.**

Decision: A D/L was issued by DIPP to firm on 18.09.2012. This was followed by Reminders from DGFT on 26.09.2012 and 07.11.2012 giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for three weeks.

Case No. A-165	STYLO TABLEWARES	HQ F. No. 01/87/050/00100/AM10/DES-VII	Status: Deferred
NC No.: 33/AM13 Dated: 12.11.2012	Adv. Lic. No. 2410024736 dated 14.05.2009	RLA F. No. 24/24/040/00001/AM10	

Request: **Amendment in the description of Import Item No. 1.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-166	R.R. KABLES LTD.	HQ F. No. 01/87/050/00176/AM12/DES-VII	Status: Deferred
NC No.: 33/AM13 Dated: 12.11.2012	Adv. Lic. No. 0310637974 dated 22.06.2011	RLA F. No. 03/95/040/00139/AM12	

Request: **Amendment in the description of Import Item No. 3.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-167	IMPERIAL WATER PROOFING INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00013/AM13/DES-VII	Status: Deferred
NC No.: 33/AM13 Dated: 12.11.2012	Adv. Lic. No. 0310567054 dated 29.03.2010	RLA F. No. 03/94/040/01046/AM10	

Request: Fixation of adhoc norms for the export product “Synthetic Rubber Nitrile and PVC Based Rubber Compounded Sheets (NBR Min. 60.00%)”.

Rubber (NBR)

Decision: A copy of Representation of firm alongwith a copy of 4.7 application received from RLA, Mumbai have been forwarded to D/o C&PC on 07.11.2012. However, Technical Representative of DIPP stated that the Export Product pertains to Rubber Group. Hence, it was decided to forward a copy of application to DIPP for their comments.

Deferred for three weeks.

ONLINE CASES

1	Case No.: 7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. Comments of D/o C&PC are awaited.			

Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Approved			
HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

1	39079120	63/0- Polyester Resin, Resin Liner, Resin Stucture			1219887.000	K.G	99359832.00	2215380.88 US Dollars	
						Total	99,359,832.00	2,215,380.88	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	
1	29053200	Propylene Glycol	187801.200	K.G	16,714,313.40	366,140.49 US Dollars	0.00	Qty	
2	29171400	Phthalic Anhydride	263469.300	K.G	18,574,586.40	406,891.27 US Dollars	0.00	Qty	
3	29171400	Maleic Anhydride	190429.400	K.G	15,710,425.30	344,149.51 US Dollars	0.00	Qty	
4	29025000	Styrene Monomer	495620.100	K.G	32,710,930.40	716,559.26 US Dollars	0.00	Qty	
				Total	83,710,255.50	1,833,740.53			

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/84/2011-PC.II dated 01.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin, Resin Liner, Resin Structure	1 kg	1. Propylene Glycol	0.1539 kg
		2. Phthalic Anhydride	0.2160 kg
		3. Maleic Anhydride	0.1560 kg
		4. Styrene Monomer	0.4060 kg

3	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:05.12.2012
	Decision: The request of firm was examined by this office and it was decided to ask certain information from the firm. Accordingly, a letter was written to the firm on 30.10.2012 giving 15 days time for submission of information.			

4	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:05.12.2012
	Decision: The request of firm was examined by this office and it was decided to ask certain information from the firm. Accordingly, a letter was written to the firm on 30.10.2012 giving 15 days time for submission of information.			

5	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:05.12.2012
	Decision: The request of firm was examined by this office and it was decided to ask certain information from the firm. Accordingly, a letter was written to the firm on 30.10.2012 giving 15 days time for submission of information.			

6	Case No.:5/17/87-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00128/AM13/	RLA File :08/24/040/00201/AM12/	Lic.No/Date:0810111578 14.05.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.10.2012. Comments of D/o C&PC are awaited.			

7	Case No.:1/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00072/AM13/	RLA File :31/83/040/00261/AM12/	Lic.No/Date:3110054311 16.05.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.10.2012. Comments of D/o C&PC are awaited.			

8	Case No.:2/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00073/AM13/	RLA File :31/83/040/00010/AM13/	Lic.No/Date:3110054312 16.05.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.10.2012. Comments of D/o C&PC are awaited.			

9	Case No.:4/12/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00101/AM13/	RLA File :04/24/040/00361/AM11/	Lic.No/Date:0410136625 22.05.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 15.06.2012. Comments of D/o C&PC are awaited.			

10	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.10.2012. Comments of D/o C&PC are awaited.			

11	Case No.:1/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00106/AM13/	RLA File :04/24/040/00121/AM10/	Lic.No/Date:0410136832 29.05.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

12	Case No.:2/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00107/AM13/	RLA File :04/24/040/00163/AM12/	Lic.No/Date:0410136831 29.05.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

13	Case No.:2/17/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00125/AM13/	RLA File :07/24/040/00089/AM13/	Lic.No/Date:0710088533 30.05.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.10.2012. Comments of D/o C&PC are awaited.			

14	Case No.:8/17/87-ALC1/2012	Party Name:LUCENT CLEANENERGY PVT. LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00131/AM13/	RLA File :08/24/040/00081/AM13/	Lic.No/Date:0810112212 01.06.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.10.2012. Comments of D/o C&PC are awaited.			

15	Case No.: 8/15/87-ALC1/2012	Party Name:ULTIMATE INDUSTRIES LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00117/AM13/	RLA File :05/24/040/00038/AM13/	Lic.No/Date:0510326604 04.06.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 08.10.2012. Comments of D/o C&PC are awaited.			

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Case No.:7/15/87-ALC1/2012	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Approved					
HQ File :01/87/050/00116/AM13/	RLA File :03/95/040/00113/AM13/	Lic.No/Date:0310697666 06.06.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39199000	63/0- LLDPE CLING FILM	400000.000	K.G	41839875.00	760725.00 US Dollars		
				Total	41,839,875.00	760,725.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE GRANULES	378000.000	K.G	32,224,500.00	585,900.00 US Dollars	0.00	Value & Qty
2	39051290	METALLOCENE ETHYLENE-HEXENE COPOLYMER	42000.000	K.G	4,158,000.00	75,600.00 US Dollars	0.00	Value & Qty
				Total	36,382,500.00	661,500.00		
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/76/2011-PC.II dated								

01.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Cling Film	1 kg	1. LLDPE Granules	0.945 kg
		2. Mettallocene Ethylene Hexene copolymer	0.105 kg

17	Case No.:10/15/87-ALC1/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00119/AM13/	RLA File :05/24/040/00088/AM13/	Lic.No/Date:0510327573 15.06.2012	Defer Date:05.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.09.2012. Comments of D/o C&PC are awaited.			

18	Case No.:4/21/87-ALC1/2012	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00146/AM13/	RLA File :05/24/040/00107/AM13/	Lic.No/Date:0510329142 09.07.2012	Defer Date:05.12.2012
	Decision: A D/L No. 46011/25/2008-PC.II dated 24.09.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 10.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

19	Case No.: 6/33/87-ALC1/2012	Party Name:AMIA NTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00276/AM13/	RLA File :17/24/040/00020/AM13/	Lic.No/Date:1710005059 23.07.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.			

20	Case No.: 5/25/87-ALC1/2012	Party Name:EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00212/AM13/	RLA File :04/24/040/00090/AM13/	Lic.No/Date:0410138658 03.08.2012	Defer Date:28.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 09.11.2012. Comments of DIPP are awaited.			

	Case No.:28/21/87-ALC1/2012	Party Name:SWASTIK POLYMERS	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Approved																				
	HQ File :01/87/050/00170/AM13/	RLA File :05/24/040/00173/AM13/	Lic.No/Date:0510331552 07.08.2012	Defer Date:																				
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39042290</td><td>62/0- PVC COMPOUND : COMPACT NATURAL GRADE NO. RT-300(SHOE SOLE GRADE)</td><td>190.000</td><td>M.T</td><td>15817500.00</td><td>285000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>15,817,500.00</td><td>285,000.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39042290	62/0- PVC COMPOUND : COMPACT NATURAL GRADE NO. RT-300(SHOE SOLE GRADE)	190.000	M.T	15817500.00	285000.00 US Dollars					Total	15,817,500.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																		
1	39042290	62/0- PVC COMPOUND : COMPACT NATURAL GRADE NO. RT-300(SHOE SOLE GRADE)	190.000	M.T	15817500.00	285000.00 US Dollars																		
				Total	15,817,500.00	285,000.00																		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN K. VALUE 65-68	95.000	M.T	5,167,050.00	93,100.00 US Dollars	0.00	Value & Qty
2	29173920	DI OCTYL PHATHALATE(D.O.P.)	68.400	M.T	7,136,856.00	128,592.00 US Dollars	0.00	Value & Qty
				Total	12,303,906.00	221,692.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/17/2007-PC.II dated 05.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound-Compact Natural Grade No. RT-300 (Shoe Sole Grade)	1 kg	1. PVC Resin	0.500 kg
		2. Dioctyl Phthalate (DOP)	0.360 kg

Case No.: 10/27/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
HQ File :01/87/050/00236/AM13/	RLA File :08/24/040/00170/AM13/	Lic.No/Date:0810114337 17.08.2012	Defer Date:05.12.2012

Decision: A copy of application has been forwarded to D/o C&PC on 27.09.2012. Comments of D/o C&PC are awaited.

Case No.: 4/26/87-ALC1/2012	Party Name:KAPOOR IMAGING	Meet No/Date:33/87-ALC1/2012	Status: Deferred
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23		PVT.LTD.,	12.11.2012	
	HQ File :01/87/050/00217/AM13/	RLA File :04/24/040/00097/AM13/	Lic.No/Date:0410138996 21.08.2012	Defer Date:05.12.2012
	Decision: A D/L was issued by DIPP to firm on 11.11.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

24	Case No.:2/23/87-ALC1/2012	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00196/AM13/	RLA File :05/24/040/00169/AM13/	Lic.No/Date:0510332467 23.08.2012	Defer Date:05.12.2012
	Decision: CLA, New Delhi have been requested through e-mail on 06.09.2012 and 03.10.2012 for furnishing application expeditiously. However, application awaited from CLA, New Delhi.			

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Case No.:1/24/87-ALC1/2012	Party Name:ARMOR PLAST LTD.,	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Approved					
HQ File :01/87/050/00207/AM13/	RLA File :07/24/040/00238/AM13/	Lic.No/Date:0710090519 30.08.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39239090	63/0- TRAP CHAMBER 418680.000 NOS	5442.840	K.G	5066028.00	92109.60 US Dollars		
2	39239090	63/0- REAR SEAL CAP 418680.000 NOS	2177.140	K.G	2533014.00	46054.80 US Dollars		
				Total	7,599,042.00	138,164.40		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>

I	39269099	MAKROLON RX 2530 451118	8000.980	K.G	3,351,000.00	60,000.00 US Dollars	966,830.52	Value & Qty
				Total	3,351,000.00	60,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/69/2011-PC.II dated 01.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Trap Chamber / Rear Seal Cap	1 kg	Relevant MAKROLON RX 2530 451118	1.05 kg/kg content in the export product

26	Case No.:8/27/87-ALC1/2012	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00234/AM13/	RLA File :04/24/040/00077/AM13/	Lic.No/Date:0410139525 06.09.2012	Defer Date:05.12.2012
	Decision: A D/L No. 46011/125/2012-PC.II dated 05.11.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

27	Case No.:9/27/87-ALC1/2012	Party Name:HARITA -NTI LIMITED,	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00235/AM13/	RLA File :04/24/040/00098/AM13/	Lic.No/Date:0410139640 10.09.2012	Defer Date:05.12.2012
	Decision: A D/L No. 46011/43/2009-PC.II dated 30.10.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

28	Case No.: 6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date:1110027256 11.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.09.2012. Comments of D/o C&PC are awaited.			

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Case No.:5/27/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Approved					
HQ File :01/87/050/00231/AM13/	RLA File :03/95/040/00280/AM13/	Lic.No/Date:0310708456 11.09.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39069090	63/0- SYNTHETIC ACRYLIC RESIN EMULSION SOLID CONTENT 56% +/- 1% (115.2 MT PACKED IN 480 HM HDPE DRUMS NET WT. 8.50 KGS EACH)	262200.000	K.G	18353344.00	334305.00 US Dollars		
				Total	18,353,344.00	334,305.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29025000	STYRENE MONOMER	51129.000	K.G	3,859,600.39	70,302.38 US Dollars	0.00	Value & Qty
2	29161210	BUTYL ACRYLATE	90721.200	K.G	8,965,068.98	163,298.16 US Dollars	0.00	Value & Qty

3	29242190	ACRYLAMIDE	1206.100	K.G	165,539.97	3,015.30 US Dollars	0.00	Value & Qty
4	34021190	SURFACTANT - EMULSOGEN LCN - 287	7341.600	K.G	866,565.76	15,784.44 US Dollars	0.00	Value & Qty
5	39012000	HIGH DENSITY POLYETHYLENE (BLOW MOULDING GRADE)	4284.000	K.G	310,452.91	5,654.88 US Dollars	0.00	Value & Qty
				Total	14,167,228.01	258,055.16		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 01.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Synthetic Acrylic Resin Emulsion (Solid content 56 +/- 1%)	1 kg	1. Styrene Monomer	0.1950 kg
		2. Butyl Acrylate	0.3460 kg
		3. Acrylamide	0.0046 kg
		4. Surfactant – Emulsogen LCN-287	0.0280 kg
		5. HDPE Granules	As per packing policy

30	Case No.:6/27/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00232/AM13/	RLA File :03/95/040/00361/AM13/	Lic.No/Date:0310708470 11.09.2012	Defer Date:05.12.2012
	Decision: A D/L was issued by DIPP to firm on 25.10.2012. This was followed by reminder from DGFT on 06.11.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

31	Case No.:7/27/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00233/AM13/	RLA File :03/95/040/00425/AM13/	Lic.No/Date:0310708475 11.09.2012	Defer Date:05.12.2012
	Decision: A D/L was issued by DIPP to firm on 25.10.2012. This was followed by reminder from DGFT on 06.11.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

32	Case No.:3/33/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00273/AM13/	RLA File :09/24/040/00253/AM13/	Lic.No/Date:0910053770 11.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.			

33	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.			

34	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.			

	Case No.:2/27/87-ALC1/2012	Party Name:KOHINOOR INDIA	Meet No/Date:33/87-ALC1/2012	Status: Deferred
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35		PVT.LTD	12.11.2012	
	HQ File :01/87/050/00228/AM13/	RLA File :30/24/040/00032/AM13/	Lic.No/Date:3010089129 19.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

36	Case No.:3/27/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00229/AM13/	RLA File :03/95/040/00158/AM13/	Lic.No/Date:0310709797 20.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.10.2012. Comments of D/o C&PC are awaited.			

37	Case No.:4/27/87-ALC1/2012	Party Name:WATER SOLUTIONS & SERVICES	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00230/AM13/	RLA File :05/24/040/00232/AM13/	Lic.No/Date:0510335486 25.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

38	Case No.:12/27/87-ALC1/2012	Party Name:NILKAMAL LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00238/AM13/	RLA File :03/95/040/00111/AM13/	Lic.No/Date:0310710550 26.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.10.2012. Comments of D/o C&PC are awaited.			

39	Case No.:7/33/87-ALC1/2012	Party Name:ALOK INDUSTRIES	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00277/AM13/	RLA File :05/23/040/00242/AM13/	Lic.No/Date:0510335858 27.09.2012	Defer Date:05.12.2012

Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.

40	Case No.:2/33/87-ALC1/2012	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00272/AM13/	RLA File :05/24/040/00229/AM13/	Lic.No/Date:0510336112 28.09.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to DIPP on 08.11.2012. Comments of DIPP are awaited.			

41	Case No.:1/30/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00248/AM13/	RLA File :05/24/040/00256/AM13/	Lic.No/Date:0510337286 16.10.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

42	Case No.:2/30/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00249/AM13/	RLA File :05/24/040/00257/AM13/	Lic.No/Date:0510337287 16.10.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

43	Case No.:8/33/87-ALC1/2012	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00278/AM13/	RLA File :24/24/040/00012/AM13/	Lic.No/Date:2410037573 25.10.2012	Defer Date:05.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.			

44	Case No.:1/33/87-ALC1/2012	Party Name:DSM INDIA PVT. LTD	Meet No/Date:33/87-ALC1/2012 12.11.2012	Status: Deferred
	HQ File :01/87/050/00271/AM13/	RLA File :31/83/040/00118/AM13/	Lic.No/Date:3110056179 01.11.2012	Defer Date:05.12.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
